

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 3589 Of 2010**

[Arising out of OIA No. 144/CE/Apl/DLH-IV/2010 dated 19.08.2010 passed by the Commissioner (Appeals) of Central Excise-Delhi-IV]

**Classic Bottle Caps Pvt. Ltd.**  
14/4, Mathura Road Faridabad-121003

**: Appellant (s)**

Vs

**CCE-Delhi-IV**  
New CGO Complex, NH-IV, Faridabad  
Haryana 121001

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Ms. Shivani, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60074/2023**

Date of Hearing:01.03.2023

Date of Decision:01.03.2023

**Per : S. S. GARG**

None has appeared on behalf of the appellant today. The notice for hearing has been served to the appellant on several times as is clear from the *Zimni* orders on the file but he has not bothered to appear on any of the hearings. It appears that the appellant is not interested in pursuing the matter and hence, the Appeal is dismissed for non-prosecution with a liberty to the appellant to move an appropriate application for Restoration of Appeal after giving satisfactory reasons for non-appearance on various dates of hearings.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER(TECHNICAL)

G.Y.